

*Friday,
22nd February, 1901*

ABSTRACT OF THE PROCEEDINGS

OF THE

Council of the Governor General of India,

LAWS AND REGULATIONS

Vol. XL

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OF
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1902

Proceedings of the Council of the Governor General of India, assembled for the purpose of making Laws and Regulations under the provisions of the Indian Councils Acts, 1861 and 1892 (24 & 25 Vict., c. 67, and 55 & 56 Vict., c. 14).

The Council met at Government House, Calcutta, on Friday, the 22nd February, 1901.

PRESENT :

His Excellency Baron Curzon, P.C., G.M.S.I., G.M.I.E., Viceroy and Governor General of India, *presiding*.

His Honour Sir John Woodburn, K.C.S.I., Lieutenant-Governor of Bengal.

The Hon'ble Major-General Sir E. H. H. Collen, G.C.I.E., C.B.

The Hon'ble Sir A. C. Trevor, K.C.S.I.

The Hon'ble Sir C. M. Rivaz, K.C.S.I.

The Hon'ble Mr. T. Raleigh.

The Hon'ble Sir E. FG. Law, K.C.M.G.

The Hon'ble M. R. Ry. Panappakkam Ananda Charlu Vidia Vinodha Avargal, Rai Bahadur, C.I.E.

The Hon'ble Kunwar Sir Harnam Singh, Ahluwalia, K.C.I.E., of Kapurthala.

The Hon'ble Mr. J. Buckingham, C.I.E.

The Hon'ble Mr. H. F. Evans, C.S.I.

The Hon'ble Rai Bahadur B. K. Bose, C.I.E.

The Hon'ble Sir Allan Arthur, Kt.

The Hon'ble Sir A. Wingate, K.C.I.E.

The Hon'ble Mr. D. M. Smeaton, C.S.I.

The Hon'ble Mr. H. J. S. Cotton, C.S.I.

The Hon'ble Mr. C. W. Bolton, C.S.I.

The Hon'ble Mr. R. P. Ashton.

ASSAM LABOUR AND EMIGRATION BILL, AND ASSAM EMI-GRANTS' HEALTH BILL.

The Hon'ble SIR CHARLES RIVAZ presented the Report of the Select Committee on the Bill to consolidate and amend the law relating to Emigration to the labour-districts of Assam, and on the Bill to make better provision for the health, supervision and control of Emigrants proceeding to or from the labour-districts of Assam. He said that, with His Excellency's permission, he proposed to ask the Council this day fortnight to take the Report into consideration.

[*Sir Charles Rivaz*; *Major-General Sir Edwin Colten.*] [22ND FEBRUARY, 1901.]

INDIAN TOLLS (ARMY) BILL.

The Hon'ble SIR CHARLES RIVAZ moved that the Report of the Select Committee on the Bill to amend the law relating to the exemption from tolls of persons and property belonging to the Army be taken into consideration. He said :—“ I explained the object of this Bill briefly and the modifications proposed by the Select Committee when I presented their Report at the last meeting of Council, and I need not trouble Hon'ble Members with any further remarks.”

The motion was put and agreed to.

The Hon'ble SIR CHARLES RIVAZ moved that the Bill, as amended, be passed.

The Hon'ble MAJOR-GENERAL SIR EDWIN COLLEN said :—“ After the explanation which has been given by my Hon'ble colleague Sir Charles Rivaz on previous occasions, I need not take up the time of the Council by enlarging upon the provisions of the Bill. But I should like to point out that this matter has received very ample consideration. It was recognised long ago that there was a great variety in the special exemptions scattered through the Indian Statute-book, and that it would be advisable that we should consolidate these and bring the whole subject into harmony with the provisions of the Army Act. The question was definitely taken up as far back as 1892. The Local Governments and Administrations were consulted, and their replies were very full, although some of the questions dealt with were by no means simple. In 1895 a departmental Committee was appointed, of which Major-General Maitland, now Secretary in the Military Department, was appointed Chairman, and, if I may be allowed, I should especially wish to acknowledge the labours of that Committee. A draft Bill was prepared and was generally approved. It has since gone through various stages of discussion, by the Government of India collectively, by reference to the Secretary of State, and again to Local Governments, and, finally, a Select Committee of this Council has reviewed it. It must be admitted, I think, that the subject has been exhaustively discussed, and that the proceedings have been marked by some deliberation. This Bill will simplify the enactments in India, it will bring the subject into line with the Army Act, and I therefore cordially support the Bill.”

The motion was put and agreed to.

[22ND FEBRUARY, 1901.] [*Mr. Raleigh; Sir Charles Rivas.*]

INDIAN PORTS BILL.

The Hon'ble MR. RALEIGH moved that the Report of the Select Committee on the Bill further to amend the Indian Ports Act, 1889, be taken into consideration.

The motion was put and agreed to.

The Hon'ble MR. RALEIGH moved that the Bill, as amended, be passed.

The motion was put and agreed to.

INDIAN FOREST (AMENDMENT) BILL.

The Hon'ble SIR CHARLES RIVAZ moved that the Bill further to amend the Indian Forest Act, 1878, be referred to a Select Committee consisting of the Hon'ble Mr. Raleigh, the Hon'ble Mr. Evans, the Hon'ble Rai Bahadur B. K. Bose, the Hon'ble Sir Andrew Wingate, the Hon'ble Rai Sri Ram Bahadur and the mover, with instructions to report within one month.

The motion was put and agreed to.

The Council adjourned to Friday, the 1st March, 1901.

CALCUTTA ; }
The 22nd February, 1901.)

J. M. MACPHERSON,
Secretary to the Government of India,
Legislative Department.